

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 583
(To be answered on the 13th December 2018)**

AIR CONNECTIVITY IN THE COUNTRY

583. SHRI P.K. KUNHALIKUTTY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of requests, recommendations and proposals received from different quarters during the last three years and the current year for increasing air connectivity in the country;**
(b) the action taken thereon so far; and
(c) the plans in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c): With repeal of the Air Corporation Act in March 1994, the Indian airline industry was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. However, Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services of different regions of the country. It is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by Government.
